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CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

LUCKNOW

Original Application No. 42 of 1987

Umrao Singh and others

Applicants

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C.Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

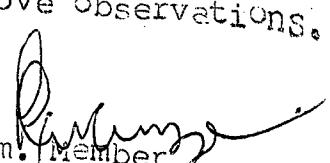
(Hon. Mr. Justice U.C.Srivastava, V.C.)

The applicants/s working as Head Telephone Operator, Lucknow, have admittedly claimed the relief, which is of general nature and affect the general category of staff of the Northern Railway. They have prayed that the respondents be directed not to make promotions or fill up any vacancies in any cadre of the Northern Railway including the cadre of Telephone Operators to the candidates belonging to SC and ST in a manner as would exceed 15% and 7½% of the total number of posts, and to restrain the respondents from effecting any such promotion or appointment on the ground of Seniority acquired on the basis of working of 40 point Roster resulting in excessive representation to the Reserved category candidates.

2. As a matter of fact, nowhere it has been stated as to how the applicants are affected. This matter has already been decided at Allahabad Bench

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in J.C.Malik's case in which interim order has been passed by the Supreme Court, as such no orders are needed and this application is disposed of with the above observations. No order as to costs.

  
Adm. Member

  
Vice Chairman.

Lucknow: Dated 8.1.93.

Shakeel/-